

**THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY):** (a) and (b). Wages which are the fixed element of cost and constitute about 65 per cent of the cost of production of coal increase necessitated by increase in wages and increments, increase in VDA etc. The increase in coal prices have been necessitated by increase in wages and costs of other inputs. The steps taken to reduce production cost include among others the following:

(i) increasing production by quickly developing open-cast mines, introduction of advance technology and modern equipment, ensuring better availability in inputs like power, explosives etc., expediting land acquisition, improvement in the law and order situation through close liaison with the State Governments etc.

(ii) controlling absenteeism among the miners.

(iii) controlling man-power and improvement in productivity.

(iv) control of inventory and economy in the use of stores.

(v) Improvement in the utilisation of equipment.

#### **Vacancies of Judges in High Courts**

2830, **SHRI UTTAMBHAI H. PAT-EL:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of vacancies of judges filled up in Gujarat and in other parts of the country during the last three years;

(b) the number and names of the judges/persons taken from judicial service and the bar in each year in the High Courts;

(c) the number of persons taken each year belonging to minority community, backward, Scheduled Castes and Tribes, Adivasis, disabled and blinds year-wise in these High Courts;

(d) the number of vacant posts existing at present in various courts of the country;

(e) the reasons for the same; and

(f) when these are likely to be filled-in?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) and (b). The requisite information is given in the statement annexed.

(c) No reservation in favour of any class of persons is permissible under the Constitutional provisions relating to appointment of High Court Judges. Information regarding caste and community is not asked for when making appointments of Judges to the High Courts. According to information collected as on 1.6.1980 regarding the number of Judges belonging to the Scheduled Castes/Scheduled Tribes and Muslims, there were 5 Judges belonging to the Scheduled Castes, none belonging to Scheduled Tribes and 16 belonging to the Muslim Community. Of these, one person belonging to the Scheduled Castes and 3 persons belonging to the Muslim community were appointed during the period 1978-80, all during 1978.

As for the category of disabled and blind persons no such appointments could be effected as the persons appointed as Judges of High Courts have to be suitable to perform their functions.

(d) As on 6.3.1981 there were 84 vacant posts of Judges in various High Courts in India.

(e) Firm proposals in their complete form are awaited from the State authorities in most cases. They are being constantly reminded. The need for taking advance action for filling posts which are likely to fall vacant has been stressed on the Chief

Ministers and the Chief Justices. Proposals received are attended to expeditiously as and when received.

(f) It is not possible to indicate a date by which these vacancies will be filled.

#### Statement

*List of fresh appointments of Judges made in High Courts during the period from 1-1-1978 to 31-12-1980*

Sl. No.	Name of the Judge appointed	Source of appointment
1	2	3
<b>ALLAHABAD</b>		
1.	Shri Justice Syed Jarrar Hyder . . . . .	Bar
2.	Shri Justice V.N. Misra . . . . .	Judicial service
3.	Shri Justice K.N. Goyal . . . . .	Judicial Service
4.	Shri Justice V.K. Mahotra . . . . .	Bar
5.	Shri Justice S.C. Mathur . . . . .	Bar
6.	Shri Justice R.C. Srivastava . . . . .	Bar
7.	Shri Justice Murli Dhar . . . . .	Judicial Service
8.	Shri Justice Ram Surat Singh . . . . .	Bar
9.	Shri Justice O.P. Rana . . . . .	Bar
10.	Shri Justice Amarendra Nath Verma . . . . .	Bar
11.	Shri Justice Rajendra Nath Mithal . . . . .	Bar
12.	Shri Justice V.K. Khanna . . . . .	Bar
13.	Shri Justice B.D. Agarwala . . . . .	Bar
14.	Shri Justice K.M. Dayal . . . . .	Bar
<b>ANDHRA PRADESH</b>		
15.	Shri Justice P.A. Choudhary . . . . .	Bar
16.	Shri Justice P. Ramachandra Raju . . . . .	Judicial Service
17.	Shri Justice G. Ramanjulu Naidu . . . . .	Judicial Service
18.	Shri Justice A. Seetharama Reddy . . . . .	Bar
<b>BOMBAY</b>		
19.	Shri Justice R.D. Tulpule . . . . .	Judicial Service
20.	Shri Justice V.V. Joshi . . . . .	Judicial Service
21.	Shrimati Justice Sujata Manohar . . . . .	Bar

1	2	3
22.	Shri Justice M.L. Pendse . . . . .	Bar
23.	Shri Justice S.P. Kurdukar . . . . .	Bar
24.	Shri Justice D.N. Mehta . . . . .	Judicial Service
25.	Shri Justice V.S. Kotwal . . . . .	Bar
26.	Shri Justice M.S. Jamdar . . . . .	Judicial Service
27.	Shri Justice M.R. Waiker . . . . .	Judicial Service
28.	Shri Justice S.G. Manohar . . . . .	Bar
29.	Shri Justice D.B. Deshpande . . . . .	Judicial Service
30.	Shri Justice R.S. Padhye . . . . .	Bar
31.	Shri Justice V.A. Mohta . . . . .	Bar
32.	Shri Justice B.J. Rele . . . . .	Judicial Service
33.	Shri Justice N.K. Parekh . . . . .	Judicial Service
34.	Shri Justice Rajaram Sakharam Bhonsale . . . . .	Bar
35.	Shri Justice Ashok Nalinikant Mody . . . . .	Bar
36.	Shri Justice Padmakar Gopal Palshikar . . . . .	Bar
37.	Shri Justice Suryakant Wasudeo Puranik . . . . .	Bar

## CALCUTTA

38.	Smt. Justice Pratibha Bannerjee . . . . .	Bar
39.	Shri Justice S.N. Guha . . . . .	Judicial Service

## DELHI

40.	Smt. Justice Leila Seth . . . . .	Bar
41.	Shri Justice N.M. Goswamy . . . . .	Bar
42.	Shri Justice Sultan Singh . . . . .	Bar
43.	Shri Justice O.N. Vohra . . . . .	Judicial Service
44.	Shri Justice Harish Chandra . . . . .	Bar
45.	Shri Justice S.N. Kumar . . . . .	Bar
46.	Shri Justice S. Balkrishna Wad . . . . .	Bar
47.	Shri Justice J.D. Jain . . . . .	Judicial Service
48.	Shri Justice Chandrajit Talwar . . . . .	Bar
49.	Shri Justice G.R. Luthra . . . . .	Judicial Service
50.	Shri Justice D.R. Khanna . . . . .	Judicial Service
51.	Shri Justice B.N. Kripal . . . . .	Bar

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## GAUHATI

52. Shri Justice K.N. Saikia . . . . . Bar  
 53. Shri Justice B.L. Hansaria . . . . . Judicial Service

## GUJARAT

54. Shri Justice S.B. Majumdar . . . . . Bar  
 55. Shri Justice G.T. Nanavati . . . . . Bar  
 56. Shri Justice V.V. Bedarkar . . . . . Judicial Service  
 57. Shri Justice .H. Shukla . . . . . Judicial Service  
 58. Shri Justice S.L. Talati . . . . . Judicial Service  
 59. Shri Justice D.D. Gheewala . . . . . Judicial Service

## HIMACHAL PRADESH

60. Shri Justice Hira Singh Thakur . . . . . Bar  
 61. Shri Justice Tilak Raj Handa . . . . . Judicial Service  
 62. Shri Justice Vyom Prakash . . . . . Bar

## KARNATAKA

63. Shri Justice M.P. Chandrakantaraj Urs . . . . . Bar  
 64. Shri Justice M.S. Patil . . . . . Judicial Service  
 65. Shri Justice R.S. Mahendra . . . . . Bar  
 66. Shri Justice Saleh Mohammad Sait . . . . . Bar  
 67. Shri Justice R.G. Desai . . . . . Judicial Service  
 68. Shri Justice M. Nagappa . . . . . Bar  
 69. Shri Justice K.A. Swamy . . . . . Bar  
 70. Shri Justice D.R. Vithal Rao . . . . . Bar

## KERALA

71. Shri Justice M.P. Menon . . . . . Bar  
 72. Shri Justice P.C.V. Balakrishna Menon . . . . . Bar  
 73. Shri Justice Ullal Lakshminarayana Bhat . . . . . Judicial Service

## MADHYA PRADESH

74. Shri Justice C.P. Singh . . . . . Judicial Service  
 75. Shri Justice R.C. Vijayawargiya . . . . . Bar  
 76. Shri Justice B.C. Varma . . . . . Bar

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77.	Shri Justice S.K. Seth	Bar
78.	Shri Justice Faizan-ud-Din	Bar
79.	Shri Justice R.C. Srivastava	Judicial Service
80.	Shri Justice M.D. Bhatt	Judicial Service.
81.	Shri Justice K.M. Shukla	Judicial Service.

## MADRAS

82.	Shri Justice S. Padmanabhan	Bar
83.	Shri Justice Muhamad Abdus Sathar Sayeed	Bar
84.	Shri Justice T. Sathiadev	Bar
85.	Shri Justice N. Sundaram	Bar
86.	Shri Justice G. Maheswaran	Judicial Service
87.	Shri Justice P. Venugopal	Judicial Service
88.	Shri Justice S. Swamikannu	Judicial Service
89.	Shri Justice V. Ratnam	Bar
90.	Shri Justice R. Sengot uvelan	Bar
91.	Shri Justice K. Shanmukham	Bar

## ORISSA

92.	Shri Justice J.K. Mohanty	Bar
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## PATNA

93.	Shri Justice Satyaswar Roy	Bar
94.	Shri Justice Vishwanath Mishra	Judicial Service
95.	Shri Justice Umesh Chandra Sharma	Judicial Service
96.	Shri Justice Muneshwar Prasad Verma	Judicial Service
97.	Shri Justice Rajeshwar Prasad Mandali	Judicial Service

## PUNJAB AND HARYANA

98.	Shri Justice Jitendra Vir Gupta	Bar
99.	Shri Justice Sukhdev Singh Kang.	Bar
100.	Shri Justice Gokal Chand Mittal	Bar
101.	Shri Justice Iqbal Singh Tiwana	Bar
102.	Shri Justice Madan Mohan Panchhi	Bar

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RAJASTHAN

103	Shri Justice Guman Mal Lodha . . . . .	Bar
104	Shri Justice S.M. Lodha . . . . .	Bar
105	Shri Justice N.M. Kasliwal . . . . .	Bar
106	Shri Justice Milap Chand Jain . . . . .	Judicial Service
107	Shri Justice Suresh Chandra Agarwal . . . . .	Bar
108	Shri Justice K.S. Sidhu . . . . .	Judicial Service
109	Km. Justice Kanta Bhatnagar . . . . .	Judicial Service
110	Shri Justice M.B. Sharma . . . . .	Judicial Service
111	Shri Justice S.N. Deodwania . . . . .	Judicial Service

Year	Total Appointment	Judicial Service	Bar
1978 . . . . .	53	18	35
1979 . . . . .	56	24	32
1980 . . . . .	2	1	1

**Alleged cancellation of programme of Bengali Poetess**

2831. SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether T.V. Centre in Calcutta invited a Member of Parliament and Bengali Poetess for a programme;

(b) if so, the reasons behind cancelling her programme;

(c) whether there are instances of similar cases; and

(d) if so, names of the persons and the political parties to which they belonged?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) Yes, Sir.

(b) The telecast had to be postponed in view of the policy not to project political personalities belonging to different political parties during the period immediately preceding Lok Sabha Elections.

(c) No, Sir.

(d) Does not arise.

**Supply of Keresene oil to Uttar Pradesh**

2832. SHRI R. N. RAKESH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government of Uttar Pradesh has approached the Central Government, regarding sufficient supply of keresene oil to that State; and